

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,**  
**JABALPUR**

**Original Application No. 899 of 2004**

Jabalpur, this the 1<sup>st</sup> day of November, 2004

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri Madan Mohan, Judicial Member

1. Malkhan Singh, S/o. Late Shri Kalyan Singh, aged about 30 years, R/o. Qr. No. 384/10, Type - II, GCF Estate, Jabalpur.
2. Santosh Kumar, S/o. Late Shri Sunderlal, aged about 30 years, R/o. ½, Gova Line, GCF Estate, Jabalpur.
3. Santosh Kumar, S/o. Shri Shankerlal, aged about 21 years, R/o. Indira Nagar, Vehicle Estate, P.O. Richhai, Jabalpur.
4. Bhupat Kewat, S/o. Biharilal, aged about 24 years, R/o. Gram & Post – Singaud, Tah. Panagar, Distt. Jabalpur.
5. Kundan Varu, S/o. late Vallabh Varu, aged about 23 years, r/o. 1270/B, Jaiprakash Nagar, Adhartal, Jabalpur.
6. Laxmi Narayan, S/o. late Babulal, aged about 31 years, R/o. Bungalow No. 10, Station Road, Near Sr. Institute, Jabalpur.
7. Smt. Devika Kostha, W/o. late J.P. Kostha, aged about 42 years, R/o. Vandana Nagar, Nai Basti No. 2, Amkheda, Jabalpur.
8. Smt. Geetali Ghosh, W/o. late Shri Deboprakash Ghosh, aged about 43 years, R/o. 376/10, Type-II, Panhera, GCF Estate, Jabalpur. .... Applicants

(By Advocate – Shri S. Paul)

**Versus**

Union of India,

through its Secretary, Ministry of Defence, (Defence Production), New Delhi.

2. The Director General, Ordnance Factory Board, 10-A, SK Bose Marg, Kolkata.
3. The General Manager, Gun Carriage Factory, Jabalpur .... Respondents

**O R D E R (Oral)**

**By M.P. Singh, Vice Chairman –**

Heard the learned counsel for the applicants.

2. By filing this Original Application the applicants 8 in number have sought direction to the respondents to set aside Annexure A-1 and appoint them on compassionate ground.
3. The learned counsel for the applicants submitted that he is not pressing the relief of setting aside of Annexure A-1 at this stage but he will feel satisfied if directions are given to the respondents to decide the representations given by the applicants. One of such representation is at Annexure A-6, page 29 which was received by the respondents on 5.10.2004.
4. In the circumstances, we deem it appropriate to direct the respondents to consider the representations of the applicants and decide the same by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of a copy of this order. We do so accordingly. The applicants are directed to send a copy of this order as well as a copy of the petition to the respondents immediately.
5. Accordingly, the Original Application is disposed of at the admission stage itself.

  
(Madan Mohan)  
Judicial Member

“SA”

  
(M.P. Singh)  
Vice Chairman